



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Application No. 911 of 2004

Applicant(s) Smt. Susanta Kezman Mishra Respondent(s) Union of India for

Advocate for Applicant(s) M/s. J. M. Patnaik Advocate for Respondent(s)

S. Mishra
P. Nayak
P. K. Rout
A. P. Mishra
D. P. Mohanty
R. K. Patnaik
M. K. Mallick

NOTES OF THE REGISTRY

O.P.O. of 16/10/2004

Defects as per the
despatch form may be
seen.

for odds
on now

Sh
23/10/04

put up to Bench
with defects

Shankar

So. (J)

28.10.04.

ORDERS OF THE TRIBUNAL

1. ORDER DATED 28.10.2004.

Perused the Office note.

Heard Mr. Patnaik, Learned Counsel

appearing for the Applicant. On

the face of the orders to be passed

in this O.A., defects pointed out by

the Registry are hereby ignored. This

O.A. be registered and a number be

given.

Order
28/10/04
MEMBER (JUDICIAL)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

2. ORDER DATED 28.10.2004.

None consideration of the grievances of the Applicant as raised in his representation at Annexure-A/12 series(at pages 44 to 47 of this O.A.) is the subject matter of this Original Application under section 19 of the Administrative Tribunals Act, 1985.

Applicant having faced the recruitment process expected regularisation of his promotion but there being delayed in conferring the promotion, he represented to his authorities and, no heed having been paid to his grievances, he has approached this Tribunal in the present O.A.

Nobody in Govt. service has got a right to get any promotion. But under the constitutional mandate, a Govt. servant ^{to be} has a right ~~for~~ ^{to be} consideration for promotion in terms of the relevant recruitment rules/service rules.

In the present case, the Applicant has raised a grievance that his case has not received proper/due consideration for promotion; for which he is in a very precarious condition during his employment.

In the aforesaid premises,

3
NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

this Original Application is disposed of with direction to the Respondents to treat the present Original Application as a representation of the Applicant to the Respondents and do well in declaring the result of the selection process within a period of ninety days from the date of receipt of a copy of this order.

Copy of order aff. 28/10/09
and OA copy issued
to all the experts.
by parts. The same
copy of order
issued to the
counsel for both
side.

Wgtn
S.O.M

With the above observations and directions this O.A. is disposed of at this admission stage.

Send copies of this order to the Respondents alongwith copies of this Original Application and free copies of this order be given to learned counsel appearing for the Applicant and Mr. P.C.Panda, learned counsel for the Railways on whom a copy of this O.A. has already been served.

1st/10/2024
Member (Judicial)